

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL ECONOMIC INTELLIGENCE BUREAU)

(COFEPOSA UNIT)

ORDER

New Delhi, the 27th April, 2016

S.O. 1569(E).—Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order F.No.673/36/2015-Cus.VIII, dated 30.12.2015 under the said sub-section directing that Shri Rahul Goyal, R/o- D-165, Antriksh Apartment, Sector-14, Rohini, New Delhi-110085 be detained and kept in custody in Central Jail, Tihar, New Delhi with a view to preventing him from engaging in transporting and concealing smuggled goods and dealing in smuggled goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.

3. Now, therefore, in exercise of the powers conferred by Clause (b) of sub-section (I) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Commissioner of Police, New Delhi within 7 days of the publication of this order in the Official Gazette.

[F.No. 673/36/2015-Cus.VIII]

P. V. SUBBARAO, Jt. Secy.